

1	2	3
11.	Maharashtra	54
12.	Manipur	05
13.	Meghalaya	07
14.	Nagaland	06
15.	Orissa	30
16.	Punjab	36
17.	Rajasthan	52
18.	Sikkim	01
19.	Tamilnadu	29
20.	Tripura	05
21.	Uttar Pradesh	119
22.	West Bengal	48
23.	A&N Island, Port Blair	03
24.	Arunachal Pradesh	10
25.	Chandigarh	06
26.	Delhi	34
27.	Goa, Div & Daman	05
28.	Pondicherry	02
29.	Mizoram	01
	Total	856
<i>Out side India :</i>		
30.	Moscow	01
31.	Nepal (Kathamandu)	01
	Total	858

(c) and (d). Out of 858 Kendriya Vidyalayas sanctioned, only 12 are running in tents. Of these 12, construction of permanent building has been sanctioned in respect of 6 Vidyalayas. In 3 Vidyalayas, land transfer has been effected and work is at the stage of preparing drawing and/or estimates. Land has not been formally allotted/transferred by the sponsoring authorities in respect of 3 Vidyalayas. The matter has been taken up with sponsoring authorities.

Filling up of the vacant post in the Kendriya Vidyalayas is a continuous process and efforts are made to appoint regular teachers and other staff as expeditiously as possible in all Vidyalayas.

[English]

Delhi Rent Control Act, 1995

*71 SHRI BANWARI LAL PUROHIT
SHRI HANNAN MOLLAH :

Will the Minister of URBAN AFFAIRS and EMPLOYMENT be pleased to state :

(a) whether the Government have examined the Delhi Rent Control Act, 1995 for implementation;

(b) whether the Government have received memoranda against the implementation of the Act;

(c) if so, whether the Government propose to make any further amendments in the said Act; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) Memoranda have been received by the Government suggesting amendments to certain provisions of the Act.

(c) The suggestions are being examined by the Government.

(d) Does not arise in view of (c) above.

[Translation]

Narmada Sagar Project

*72. DR. SATYANARAYAN JATIA : Will the Minister of WATER RESOURCES be pleased to state :

(a) the progress and the expenditure incurred out of total plan-expenditure sanctioned for Narmada Sagar Project in Madhya Pradesh during the last three years;

(b) the time by which the target of construction of Narmada Sagar Project is likely to be achieved.

(c) whether any proposal for giving this project status of a national project was received and if so the decision taken in this regard; and

(d) the quantum of water utilized by each State under Narmada River Water Sharing Agreement and the validity period of this award?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) A statement-I is enclosed

(b) The construction of Narmada Sagar Project is targetted to be completed by 2010 A.D.

(c) Yes, Sir. However, no project in irrigation sector has been declared as National Project

(d) A statement-II is enclosed.

STATEMENT-I

Progress in construction of Narmada Sagar Project as on 31.3.1996

1. Physical Progress

The concreting work on the dam is in progress. As regards power house complex, the concreting of Intake structure and erection of penstocks are in

progress. The progress of earth work on main canal in the first 19 km reach is almost complete.

2. Financial Progress

Years	Outlays (Rs. in crore)	Expenditure (Rs. in crore)
1993-94	161.24	426.73 (Cumulative up to March, 1994)
1994-95	153.31	126.33
1995-96	129.11	96.78

STATEMENT-II

As per Narmada Water Dispute Tribunal Award, the allocation of Narmada Water among the party States is as under :-

Madhya Pradesh	18.25 Million Acre Feet
Gujarat	9.00 Million Acre Feet
Rajasthan	0.50 Million Acre Feet
Maharashtra	0.25 Million Acre Feet
Total	28.00 Million Acre Feet

The validity period of the Award is upto 2024 A D (45 years after Gazette Notification in 1979).

Urban Land Ceiling Act, 1976

*73 SHRI SANTOSH KUMAR GANGWAR Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :-

(a) whether any suggestion for amending the Urban Land Ceiling Act, 1976 are pending with the Government;

(b) if so, the details thereof, and

(c) the time by which these are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The thrust of the suggestions from various States, organisations and the National Commission on Urbanisation relates to streamlining and simplification of procedures with a focus on guided development and added availability of land for shelter provision for the weaker sections.

(c) It would be difficult to give a definite time frame because as per the Constitutional requirements, after the approval by the Government,

the Legislatures of at least two States where the Urban Land (Ceiling and Regulation) Act, 1976 is applicable have to concur and pass resolution under Article 252(2) of the Constitution to enable the introduction of the bill on the floor of Parliament

[English]

Relations Among SAARC Countries

*74. SHRI SUDHIR GIRI Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) the steps proposed to be taken to strengthen the relations among the SAARC countries; and

(b) the measures proposed to be taken by the Government to promote SAPTA into South Asian Free Trade Area (SAPTA)?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) and (b) The South Asian Association for Regional Cooperation (SAARC) has emerged as the primary vehicle for facilitating mutually rewarding interaction among SAARC Member States on a wide range of issues of common interest to member countries in the economic, technical and social areas. India currently holds chairmanship of SAARC and is committed to playing an active role in advancing the areas of cooperation among Member States. Under India's chairmanship, SAARC Member States have already adopted the decision to strive to attain a South Asian Free Trade Area (SAFTA) preferably by the year 2000 but before the year 2005. The first meeting of SAARC Ministers of Commerce and the first SAARC Trade Fair were also held in New Delhi. A wide ranging programme of observing the 10th Anniversary of SAARC has been agreed upon by Member States at the last council of Ministers meeting in New Delhi. Meetings of the Standing Committee of Foreign Secretaries and of the Committee of Economic Cooperation of Commerce Secretaries, which advanced cooperation, have also been held. These Committees and the Council of Ministers are meeting again later in the year. It will be India's endeavour to enlarge the canvas of cooperation in these meetings as well as through other initiatives, some of which have been discussed with the Secretary General of SAARC, who visited India in June 95 as a guest of the Government of India and called on Prime Minister, Minister of External Affairs and Finance Minister, apart from senior officials. India attaches the highest importance to realising the full potential of SAARC in enhancing mutually beneficial cooperation within the region.

2. The agreement on the SAARC Preferential Trade Arrangement (SAFTA) became operational with effect from December 7, 1995. The first round of tariff reductions covering 226 products has already